

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2876  
ANSWERED ON:12.12.2006  
HAZARD IN MINING INDUSTRY  
Nandy Shri Amitava

**Will the Minister of MINES be pleased to state:**

- (a) Whether the ILO has identified vibration as an occupational hazard in mining industry; and
- (b) If so, the action taken/proposed to be taken by the Government to save the mining workers from such hazards ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a). Yes, Sir.

(b). As per the provisions of the Mines and Minerals(Development & Regulation) Act, 1957. Mining Plan duly approved, is mandatory for obtaining a mining lease. The Mining Plan provides for undertaking safe, systematic and scientific mining operation. As per Mineral Conservation & Development Rules, 1988 all mining operation has to be carried out in accordance with mining plans and in case of any failure in this regard, the rules provide that an authorized officer may order suspension of all or any of the mining operation and permit only such operations as may be necessary to restore the conditions in the mines.